

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 403/(MAH)/2017

CORAM: Present: SHRI B.S.V. PRAKASH KUMAR
 MEMBER (J)

SHRI V. NALLASENAPATHY
 MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 17.11.2017

NAME OF THE PARTIES: Zeth Hi-Tech Pvt. Ltd.

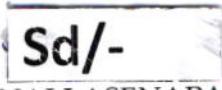
SECTION OF THE COMPANIES ACT: 252(3) of the Companies Act, 2013.

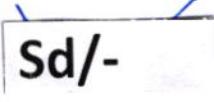
S. No.	NAME	DESIGNATION	SIGNATURE
1.	Adwait Kulkarni	Company secretary in practice	
2.	Devendra Deshpande	Company secretary in practice	

ORDER

CP 403/252(3)/NCLT/MB/MAH/2017

On the request made by the professional appearing on behalf of the Petitioner for withdrawal of this Petition filed under Section 252(3) of the Companies Act, 2013 with liberty, at his request, this Company petition is hereby dismissed as withdrawn with liberty to file afresh under correct provision of law.


 V. NALLASENAPATHY
 Member(Technical)


 B. S. V. PRAKASH KUMAR
 Member (Judicial)